

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-202
IB-2304/ND/2019
CA-1594/ C-V/ND/2020

IN THE MATTER OF:

NCPL Developers Pvt Ltd

....Applicant

Vs

M/s Indo World Infrastructure Pvt Ltd

....Respondent

SECTION

U/s 9 of IBC Code, 2016

Order delivered on 02.03.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Gurcharan Singh

For the Respondent

: Adv. Nitya Gupta, Adv. Anuj, Mr. Anil K Gupta

ORDER

The present application has been filed on behalf of the IRP praying therein that he has received the FA-V for the withdrawal of the application which has been registered as CA-306/2020.

Heard the Ld. Counsel for the IRP and perused the averments made in the application. Ld. Counsel for the IRP submitted that on 08.01.2020 in para 13, it is specifically mentioned that in terms of public announcement dated 15.12.2019 last date for submission of claim was 26.12.2019 but no claim was received by the IRP. He further submitted that IRP has received his complete payment and there is no dues pending. He further submitted that CoC has not been constituted.

Considering these facts, we think it proper to approve the application filed by the IRP. Accordingly, the main application is dismissed as withdrawn



since the IRP submitted that he has received his fees therefore, we do not think it proper to give any direction to the authority for payment of IRP. The present application is **dismissed as withdrawn.**

sd/-

(K.K. VOHRA)
MEMBER (T)

(Lalit)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)